

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 10th day of September, 2002.

C.C.P. NO. 120 of 2002 in O.A. NO. 1523 of 1994

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

Hon'ble Mr. S.Dayal, A.M.

Raja Ram, son of Shri Sarju, working  
as welder, under Permanent Way Inspector,  
Northern Railway, Mirzapur.

.....Applicant

counsel for the applicant: Shri C.P.Gupta.

Versus

1. Sri Deepak Sublok, Divisional  
Railway Manager (Engg.), Northern  
Railway, D.R.M.'s Office, Allahabad.
2. Shri Rajeev Ranjan Raju, Assistant  
Engineer, Northern Railway, Mirzapur.

..... Respondents

O R D E R

(By Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman)

We have heard Shri C.P. Gupta for the  
applicant. This application is for punishing respondents  
for committing contempt of <sup>this</sup> the Tribunal, ~~for~~ alledging  
wilful dis-obedience of the order dated 21-5-2001 passed  
in O.A. NO. 1523/94. This Tribunal quashed the impunged  
order dated 26-7-94 and gave liberty <sup>to</sup> of respondents to  
pass a fresh order. The applicant represented on  
19-9-2001 for implementing the order in response of <sup>to</sup> the  
which order was passed on 21-3-2002 asking concerned  
authorities to held trade test for promoting the  
applicant as welder Grade-II. Then the applicant  
again filed representation on 8-4-2002 which has been

decided by order dated 2-5-2002, it is a detailed order. The respondents have found that applicant had never passed trade test of Welder Grade-II and his name was wrongly included in the seniority list. <sup>As the</sup> ~~As the~~ respondents have already taken a decision, we do not find that any case of contempt is made out. If the applicant is dis-satisfied with the order, he may challenge it ~~on~~ the original side. The contempt application has no merit and is rejected. ~~As the~~



Member (A)



Vice Chairman

madhu/